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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 198743 /C-6/Gen-761/O.A. 203 of 2023/VNS/2023

Dated 2-8-23

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission of Response on behalf of Respondent No.-10, Uttar Pradesh Pollution Control Board, in compliance to the order dated 29.05.2023 in Original Application No. 203 of 2023 in the matter of Tushar Goswami Versus Union of India & Others.

Sir,

Kindly refer the subject mentioned above. In compliance of the order dated 29.05.2023 in Original Application No. 203 of 2023 in the matter of Tushar Goswami Versus Union of India & Others, The Response on behalf of Respondent No.-10, Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,


(R.K. Singh)
Chief Environment Officer
(Circle-6)

Enclosures: As above

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.


Chief Environment Officer
(Circle-6)

Response of behalf of Respondent No.-10, Uttar Pradesh Pollution Control Board, in compliance to the order dated 29.05.2023 passed by Hon'ble NGT Principal Bench, New Delhi in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Others

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 29.05.2023 in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Ors. has passed the directions. The operative part of the order is as below:-

".....

3. Pursuant thereto, joint Committee report dated 24.05.2023 has been submitted which ex facie show number of violations in setting up of Tent City. The two proponents named in the report are M/s Praveg Communications (India) Limited and M/s Niraan the Tent City. They are not parties to the Original Application. Let them be impleaded as Respondents Nos. 11 and 12.
4. Registry is directed to issue notices to them which shall be served through UP State PCB, Respondent No. 10. A copy of the Original Application and joint Committee report shall be supplied to both the Proponents. They may file their objections/responses, if any, within one month.
5. *****
6. *****
7. We also find it appropriate to issue Notices to Respondent Nos. 1, 2, 5, 7 and 10. The Registry shall ensure service of Notice upon them within two weeks. They may also file their response by the next date.
8. List for further consideration on 10.07.2023."

Response

1. That in pursuance to order dated 29.05.2023 a copy of the Original Application and Report of the Joint Committee has sent and served by the UPPCB upon the both of the Project Proponents i.e. M/s Praveg Communications (India) Limited and M/s Niraan the Tent City on 30.06.2023 through e-mail. A copy of the E-mail confirmation receipt dated 30.06.2023 is being attached herewith as **Annexure No.-1** to this Response.



2. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 17.03.2023 in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Ors. has seek a factual report from a seven member joint Committee regarding the Tent City, Varanasi which was developed by M/s Praveg (India) Communications Limited and M/s Niraan the Tent City, Varanasi, U. P. The relevant portion of the order is as below:-

"..... Before passing further order, we find it necessary to seek a factual report from a seven member joint Committee of NMCG, MoEF&CC, CPCB, Chief Wild Life Warden, Uttar Pradesh, Irrigation and Water Resource Department, Uttar Pradesh, State PCB and District Magistrate, Varanasi. NMCG and State PCB will jointly be the nodal agency for coordination and compliance. The Committee may meet within one week. It will be Committee to conduct proceedings online or offline, to undertake visit to the site and interact open to with concerned authorities and stakeholders. The Committee may ascertain legality of the project, impact of the project on the Turtle Wildlife Sanctuary, river Ganga and integrity of the flood plain and mandate of Ganga order 2016 and any other incidental issues like liquid and solid waste management, power supply and its sources....."

In compliance to the above direction the inspection of Tent City, Varanasi city, U.P. was carried out by joint committee on 02.05.2023 comprising following officials:-

1. Dr. A. K. Gupta, Scientist E, MOEF&CC, Integrated Regional Office, Lucknow.
2. Sh. Gulab Chandra, ADM (City), Varanasi.
3. Sh. Rajat Kumar Gupta, Sr. Waste Management Specialist, NMCG, Delhi.
4. Sh. Dinesh Kumar Pandwal, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
5. Sh. Runa Oraon, Scientist "D", CPCB, Regional Directorate, Lucknow.
6. Dr. S. C. Shukla, Regional Officer, U.P Pollution Control Board, Varanasi.

In compliance to the order dated 17.03.2023 passed by the National Green Tribunal, Principal Bench, New Delhi in Original Application No. 203/2023 a Joint Committee Report has been



submitted by the UPPCB on 24.05.2023 vide letter no. H94318/C-6/Sa-761/O.A. No. 203/2023/23 before Hon'ble Tribunal, New Delhi. A copy of the Joint Committee Report is being attached herewith as **Annexure No.-2** to this Response.

3. That a Conditional Consent to Establish (CTE) has been issued by State Board to M/s Praveg Communications (India) Limited, (Tent City Varanasi), Patch-01 and 02 other Side of River Ganga in front of Assi Ghat, Katesar, Ramnagar, Varanasi vide letter no. 174835/UPPCB/Varanasi (UPPCBRO)/CTE/VARANASI/2023, dated 12.01.2023 and to M/s Lallooji and Sons (Tent City) Niraan The Tent City, Patch-03, Other Side of River Ganga, Katesar, Ramnagar, Varanasi vide letter no. 174690/UPPCB/Varanasi(UPPCBRO)/CTE/VARANASI/2023 dated 12.01.2023. A copy of CTE issued to above both proponents is being attached herewith as **Annexure No.-3** to this Response.
4. That the both project proponents namely M/s Praveg Communications (India) Limited, (Tent City Varanasi) apposite Assi Ghat, Varanasi and M/s Lallooji and Sons (Tent City) Niraan The Tent City opposite Assi Ghat, Varanasi have applied for Consent to Operate under the section-25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section-21 of the Air (Prevention and Control of Pollution) Act, 1981 vide online application Nivesh Mitra Portal. Aforesaid applications are under consideration.

The above response of the Uttar Pradesh Pollution Control Board is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.


 (Dr. S.C. Shukla) 01/08/23
 Regional Officer,
 U.P. Pollution Control Board,
 Varanasi

RO Varanasi <rovaranasi@uppcb.in>

NOTICE & ORDER passed in OA NO. 203/2023 "Tushar Goswami Versus Union of India & Ors."

RO Varanasi <rovaranasi@uppcb.in>

To: gm@tentcityvaranasi.com, prolina@praveg.com, admin@praveg.com

Fri, Jun 30, 2023 at 6:37 PM

Sir

Please find joint committee report in the matter of 203/2023 (Tushar Goswami V/s Union of India & Ors.) for your kind information further necessary action.

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5 attachments

-  **Tushar Goswami.pdf**
255K
-  **Covering letter.pdf**
330K
-  **Notice.pdf**
489K
-  **OA 203 of 2023 in Tushar Goswami (1).pdf**
11667K
-  **Joint Committee Report T.pdf**
6837K



200

RO Varanasi <rovaranasi@uppcb.in>

NOTICE & ORDER passed in OA NO. 203/2023 "Tushar Goswami Versus Union of India & Ors."

RO Varanasi <rovaranasi@uppcb.in>
To: operationhead@niraantentcityvaranasi.com

Fri, Jun 30, 2023 at 6:39 PM

Sir

Please find joint committee report in the matter of 203/2023 (Tushar Goswami V/s Union of India & Ors.) for your kind information further necessary action.

[Quoted text hidden]

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6837K

JOINT INSPECTION REPORT OF TENT CITY, VARANASI, U. P.**IN THE MATTER OF****TUSHAR GOSWAMI VERSUS UNION OF INDIA & ORS. (O. A. No. 203 of 2023)****1. Background:**

Hon'ble NGT. Principal Bench, New Delhi has passed order on dated 17.03.2023 in the matter of Tushar Goswami V/s Union of India & Ors. (O. A. No. 203 of 2023) for factual report of tent city, Varanasi which was developed by M/s Praveg (India) Communications Limited and M/s Niraan the Tent City, Varanasi, U. P. The relevant portion of the order is as below: -

".....3. Before passing further order, we find it necessary to seek a factual report from a seven member joint Committee of NMCG, MoEF&CC, CPCB, Chief Wild Life Warden, Uttar Pradesh, Irrigation and Water Resource Department, Uttar Pradesh, State PCB and District Magistrate, Varanasi. NMCG and State PCB will jointly be the nodal agency for coordination and compliance. The Committee may meet within one week. It will be open to Committee to conduct proceedings online or offline, to undertake visit to the site and interact with concerned authorities and stakeholders. The Committee may ascertain legality of the project, impact of the project on the Turtle Wildlife Sanctuary, river Ganga and integrity of the flood plain and mandate of Ganga order 2016 and any other incidental issues like liquid and solid waste management, power supply and its sources.

4. The Committee may furnish its report to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF with a copy to the Chief Secretary, Government of Uttar Pradesh and Project Proponents for their response, if any.

List for further consideration on 26.05.2023" Copy of reference NGT order dated 17.03.2023 is annexed as Annexure-A.

Subsequently, inspection of tent city, Varanasi, U. P. was carried out by a joint committee on May 2nd, 2023 comprising following officials:

1. Dr. A. K. Gupta, Scientist E, MoEF&CC, Integrated Regional Office, Lucknow
2. Sh. Gulab Chandra, ADM (City), Varanasi,
3. Sh. Rajat Kumar Gupta, Sr. Waste Management Specialist, NMCG, Delhi.
4. Sh. Dinesh Kumar Pandwal, Chief Engineer (Son), Irrigation and Water Resource Department, Varanasi.
5. Sh. Runa Oraon, Scientist "D", CPCB, Regional Directorate, Lucknow,
6. Dr. S. C. Shukla, Regional Officer, U.P Pollution Control Board, Varanasi.

No representative of Chief Wild Life Warden was present. The salient details, observation and recommendation/conclusion based on the inspection is summarized as below:

2. Salient Details of Tent City:

2.1. Varanasi Development Authority (VDA), Varanasi has invited parties through e-tendering on dated 21.07.2022 for development of the tent city in the bank of River Ganga at Varanasi, U.P. based on tendering process. VDA issued letter of intent (LoI) on 01.12.2022 to M/s Praveg (India) Communication Limited and M/s Niraan the Tent City for the development of the tent, respectively. Tent city is developed opposite side of Chet Singh Ghaton River Ganga, which is located right bank of River Ganga. VDA has made agreement with both parties on 01.12.2022 and 14.12.2022 respectively for the development of tent city. Both tent cities are located adjacent to each other. Following are the major conditions imposed by the VDA in the agreement. :

- 2.1.1 The operator of the tent city shall be liable to abide by the rules, regulations and guideline laid down by National Mission for Clean Ganga (NMCG), National Green Tribunal (NGT), Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and any other as effective from time to time.
- 2.1.2 The sludge tank capacity shall be adequate as per the requirements of the site and the machines shall have standard capacity vacuum pump. The suction

machines will be used daily in 2-3 shifts for cleaning of soak pits/ septic tanks in the tent city area managed by the operator.

2.1.3 The sewerage shall have to be connected to nearest (available sewer manhole/ soak pit.) Emptying soak pits on daily basis or as per requirements including entire system pertaining to cottages dormitories, tent & other relevant structures dining hall etc. (by mechanical means only) & disposal maintenance of same and cleanliness of is scope of work of bitter. **(Copy of Agreement is attached as Annexure-B)**

2.2 Commissioner/Chairman of VDA convened meeting on 05.8.2022. During this meeting various district authorities were present discuss about the establishment of the tent city. It is pertinent to mention here that in the para 9 of the minutes of meeting (MOM) dated 16.8.2022 it is written that the land belongs to the revenue department and mentioned as "reta" in the revenue record. The VDA vide letter dated 03.8.2022 requested to DM Varanasi for issuance of NOC for establishment of the Tent City in the above mentioned revenue land. **(Copy of MOM is attached as Annexure-C)**

2.3 District Magistrate, Varanasi issued NOC vide letter dated 12.01.2023. **(Copy of NOC is attached as Annexure-D)**

3. Observations of the committee on each tent city project:

3.1.M/s Praveg Communications (India) Limited: -

- i) M/s Praveg Communications (India) Limited has developed tent city in 20-hectare land. It is located on the opposite side of Assi Ghat of River Ganga.
- ii) It is informed by the Project Proponent (PP) that demarcation of area has been carried out by VDA but at present the tent city has been developed only on 11 hectare land.
- iii) The agreement between VDA and tent city holder is for five years. It is informed by Project Proponent (PP) that construction of the tent city was started on 01.12.2022. It is made operational on 15.01.2023 and proposed to be closed by 31.05.2023. PP has also informed that all the tents and structures will be removed by 30.06.2023.

- iv) Uttar Pradesh Pollution Control Board (UPPCB) has granted conditional Consent to Establish (CTE) under provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 174835/UPPCB/Varanasi (UPPCBRO)/CTE/VARANASI/2023 dated 12.01.2023 to M/s Praveg Commutations (India) Limited. **(Copy of CTE is attached as Annexure E-1).**
- v) Committee observed that the project is operational without getting Consent to Operate (CTO) from UPPCB violating the condition no. 4 of the CTE which clearly states that the "industry will not start its operation, unless CTO is obtained under Water and Air act"
- vi) It was observed that the tent city has been established on River Bed. At the time of inspection it was observed that The River Ganga is flowing a far approx. 60 m from the boundary of Tent City.
- vii) Floating temporary jetty has been established by the PP in River Ganga for bathing etc.
- viii) PP has hired 03 motor boats with capacity of 08-seater, 16-seater and 40-seater.
- ix) Tent City is established in two phases. Patch one comprises of 58 tents and patch two comprises of 82 tents. Each tent house has been provided with separate bathroom, toilet and other basic amenities.
- x) Committee observed few permanent construction of red brick chamber (approx. 1 X 1 meter) on river bed site, which is being used for sewage collection. These brick type sewage sumps are having brick lined bottom but without any impervious liner, which may lead downward seepage. Overall, the chamber is working as soak pit on river bed. **(Photo attached as Annexure F)**
- xi) Committee observed that the system made for sewage management is not up to the mark, various issues like slope/gradient of pipe, chamber construction etc. is not proper for collection of sewage.

xii) The sewage is collected by a tanker from the sumps of the tent city and is transported to main sump 13 KL from where it is pumped to the 10 MLD STP at Ramnagar for treatment.

xiii) D.G. sets of capacity 3X250 KVA and 1X125 KVA have been installed with acoustic enclosure but the stack height is not as per prescribed norms. However, as per CTE only two DG sets of 250 KVA were allowed to be installed.

3.2. M/s Niraan the Tent City: -

- i) M/s Niraan the Tent City has developed the tent city in 10 hectare land. It is located on opposite side of Assi Ghat of River Ganga.
- ii) It is informed by the Project Proponent (PP) that the tent city has been developed only one 2.5 hectare land in demarcated area of VDA.
- iii) The agreement between VDA and tent city holder is for five years. It is informed by Project Proponent (PP) that construction of the tent city was started on 01.12.2022. It is made operational on 15.01.2023 and proposed to be closed by 31.05.2023. PP has also informed that all the tents and structures will be removed by 30.06.2023.
- iv) Uttar Pradesh Pollution Control Board (UPPCB) has granted conditional Consent to Establish (CTE) under provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 174690/UPPCB/Varanasi (UPPCBRO)/CTE/VARANASI/2023 dated 12.01.2023 to M/s Niraan the Tent City. **(Copy of CTE is attached as Annexure E-2).**
- v) Committee observed that the project is operational without getting Consent to Operate (CTO) from UPPCB violating the condition no. 4 of the CTE which clearly states that the "industry will not start its operation, unless CTO is obtained under Water and Air act"
- vi) It was observed that the tent city has been established on River Bed. At the time of inspection it was observed that The River Ganga is flowing a far approx. 60 m from the boundary of Tent City.

- vii) It is observed that construction of tent city has been carried out on River Bed. River Ganga is flowing approx. 60 m from the boundary wall of Tent City. Tent City has also made structure for bathing as well as jetty for boating in almost main stream of river Ganga.
- viii) PP has hired 05 boats with capacity 10-seater, 20-seater. 20-seater 30-seater and 50-seater
- ix) Tent city is constructed in four phases comprises 120 tents. Each phase comprises of 30tents. Tent houses were developed in each phase along with the separate bathroom and basic amenities in the tents.
- x) Committee observed few permanent construction of red brick chamber (approx. 1.5 X 1.5 meter) on river bed site, which is being used for sewage water, these brick type sewage sumps are having brick lined bottom without any impervious liner, which may lead downward seepage. Overall, Chamber work as soak pit on river bed. **(Concern photo attached as Annexure F)**
- xi) Committee observed that PP have 05 nos. of enclosed type DG sets (capacity 4X125 KVA and 1X250 KVA) on site, with improper stack height. However, CTE allow only 4 DG set with capacity of 125 KVA only.

4. Legal aspect of the projects:

4.1. Legality of the projects: -

- i) Both the projects obtained licence from Electrical safety and Nagar Nigam, Varanasi. (Copy of letter is attached as Annexure)
- ii) Uttar Pradesh Pollution Control Board (UPPCB) has granted Consent to Establish (CTE) under water act, 1974 and Air Act, 1981 vide letter no. 174835/UPPCB/Varanasi (UPPCBRO)/CTE/VARANASI/2023 dated 12.01.2023 to M/s Praveg Commutations (India) Limited and vide letter no. 174690/UPPCB/Varanasi (UPPCBRO)/CTE/VARANASI/2023 dated 12.01.2023 to M/s Niraan the Tent City respectively.
- iii) Both the project operated their project without obtaining CTO under water act, 1974 and air act, 1981 from UPPCB.

- iv) Section 6 (3) of *The River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016*, clearly states that “*No person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries: Provided that in exceptional circumstances like natural calamities or religious events at traditional locations, temporary structures can be raised after prior permission of the National Mission for Clean Ganga acting through the State Ganga Committee and the District Ganga Committee*”. (Copy of notification is annexed as Annexure –G)
- v) VDA had not obtained prior permission from NMCG for setting of tent city on river Ganga bed opposite to Assi Ghat in district Varanasi. Varanasi Development Authority (VDA) filed application on 27.04.2023 before NMCG with application number NMCG202342718929 (Annexed as annexure H-1, H-2). NMCG has made certain observation and sought clarification on the application in the matter (Annexed as annexure H-3).

4.2. Impact of the project on the Turtle Wildlife Sanctuary

- i) The tent city was allowed to be established on the Kachhua (Turtle) Wildlife Sanctuary, Varanasi which was notified vide letter no. 1485/14-4-2008-823/2008, dated 21.05.2009 which was rescind vide notification no. 336/81-4-2020-823/2008 TC Lucknow, dated 17.03.2020 with foot note that the notification shall be subject to the final decision of the Supreme Court in I.A. No. 117425/2019 and 117429/2019 in Writ Petition Civil No. 337/1995. (Copy of Turtle sanctuary is annexed as Annexure –I-1)
- ii) Further, Govt of Uttar Pradesh vide notification no. 346/81-4-2020-823/2008TC dated 17/03/2020 notified its intention to constitute the area along both sides of 30 km stretch of river Ganga falling in the districts of Bhadohi, Prayagraj and Mirzapur. (Copy of de-notified the turtle sanctuary is annexed as Annexure – I-2)

4.3. River Ganga and Integrity of Flood Plain

- i) The materials used for establishment of Tent City / temporary structures are wooden planks, ply boards fixed to iron channel, frames and canvas placed over the sandy river bed.
 - ii) For the development of the Tent City and levelling of the sand light earth moving machines might have been used. For placing sewage collection tanks / conveyance pipeline etc, minor excavation for about 2 – 3 m has been undertaken.
 - iii) In addition to it few tanks/sumps have also been constructed using red brick and cement mortar for intermediate collection and conveyance of sewage. These brick type sewage sumps are having brick lined bottom but without any impervious liner.
 - iv) The PPs have put in place the mechanism to collect the sewage / solid waste and its conveyance to existing sewage treatment plant (STP) / municipal solid waste (MSW) processing facility with no discharges / disposal either into river or on the river bed. The site was observed by the joint committee to be largely free from indiscriminate littering of municipal solid waste or sewage on the Tent City premises and adjoining river / river bed.
 - v) In order to provide electricity connection for the Tent City, the UPPCL has erected poles in the river bed with brick-cement foundation.
 - vi) The Tent City does not obstruct the flow of the river.
 - vii) High Flood Level (HFL) of River Ganga in Varanasi is 73.901 m (Year-1978). It indicates that both projects are lie within HFL. (Google satellite image is attached).
- iii) **Google image of tent city is annexed as Annexure –J)**

5. Mandate of Ganga order 2016

- i) As per Section 6 (3) of *The River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016*, "No person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries:

Provided that in exceptional circumstances like natural calamities or religious events at traditional locations, temporary structures can be raised after prior permission of the National Mission for Clean Ganga acting through the State Ganga Committee and the District Ganga Committee. It is clear that both projects are constructed as against provision of *The River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016*.

- a) The VDA had informed NMCG about operation of the project vide letter no. 414/Vi.Pra/Na.Ni./2022-23 dt. 13.07.2022. Copy of VDA is attached as annexure-K. However VDA apply for the permission formerly. The application of permission was submitted by VDA on 27.04.2023 about which processing is underway.
- b) The PPs obtained 'Consent To Establish (CTE)' issued by UPPCB but did not obtain CTO so far.

6. Liquid Waste Management: -

- i) During inspection bore wells rooms were found closed. Hence status for installation of water meter could not verified.
- ii) M/s Praveg Communications (India) Limited (hereinafter called as project-1) has provided 20 PVC tanks with capacity 5000 litre each for storage of fresh water. Similarly, M/s Niraan the Tent City (hereinafter called as project-2) has provided 08 PVC tanks with capacity 2000 litres each for storage of fresh water.
- iii) Project-1 has installed 06 tanks for collection of waste water. Waste water is lifted through tanker and send to common waste water collection tank (capacity:13 KL). Project -2 has installed 02 tanks with capacity 5.0 KL for collection of waste water from phase 3 & 4. Waste water from phase -1 & 2 of Project-2 is sent directly to the common waste water collection tank. Waste water from collection tank is pumped to Ramnagar STP (Capacity-10 MLD). It is informed by pumping station representative, till date of inspection approx. 4000 KLD of sewage has been sent for treatment. Water meter reading of common waste water collection tank pumped to Ramnagar STP was not found maintained during the visit.
- iv) Flow meter has been installed for waste water sent to STP. However, no proper log book is maintained.

7. Solid Waste Management: -

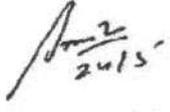
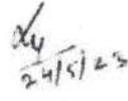
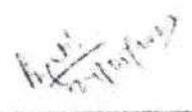
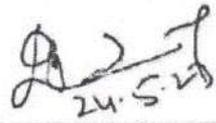
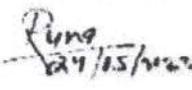
- i) As informed, generation of solid waste from M/s Praveg Communications (India) Limited and M/s Niraan the Tent city is approx. 100 kg/day and 60 kg/day respectively. No proper log book is being maintained for solid waste generation and disposal. Solid waste from each tent and common area are collected in three collection bins installed in each project. Solid waste from these bins is lifted by Varanasi Nagar Nigam and processed at Solid Waste Processing Plant (capacity 600 Tonne/day) at Karsada, Varanasi.
- ii) Solid waste is not segregated at site by the Projects Proponants.
- iii) It is informed that Nagar Nigam is lifting solid waste on alternate day.
- iv) The site was observed by the joint committee to be largely free from indiscriminate littering of municipal solid waste or sewage on the Tent City premises and adjoining river / river bed.

8. Power Supplies: -

- i) M/s Praveg Communications (India) Limited has obtained permanent power connection from UPPCL for 1200 KVA. 04 enclosed type DG sets with capacity 3X250 KVA and 1X125 KVA has been installed for power back up without proper stack height. **(Photograph taken during inspection is attached)**
- ii) M/s Niraan the tent city has obtained permanent power connection from UPPCL for 400 KW. 05 enclosed type DG sets with capacity 4X125 KVA and 1X250 KVA has been installed for power back up without proper stack height.
- iii) Both the project setup more number of DG sets, against the as mentioned in the CTE issued by UPPCB. However they are used very occasionally during power cuts.
- iv) UPPCL has developed the temporary electricity line in the river bed and arranged temporary transformer to the both tent cities for power requirement.
- v) As per tender TOR issued by the Varanasi Development Authority (VDA) the user will pay the actual bill and the cost of electrification and Di-electrification charges when the area will be handed over to the actual user every year.

9. Conclusion:

- (i) It is evident from above observation that process of obtaining NMCG permission by VDA for both the tent cities M/s Praveg Communications (India) Limited and M/s Nraan the Tent City under The River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016 is still going on.
- (ii) Both the projects have obtained CTE but yet to obtain CTO from UPPCB.
- (iii) More no. of D.G. sets have been installed as given in the CTE.
- (iv) The tent cities structures are under process of dismantling according to their mandate of operation. The operation will be stopped by 31.05.2023 and all structures will be removed in the month of June, 2023.

Committee member	Signature
Dr. A. K. Gupta, Scientist-F MoEF&CC, Regional Office, Lucknow	 24/5/23
Shri Gulab Chandra ADM (City), Varanasi	 24/5/23
Shri Rajat Kumar Gupta, Sr. Waste Management Specialist, NMCG, Delhi	 24/5/23
Shri Dinesh Kumar Panduval, Chief Engineer (Sone), Irrigation and Water Resource Department, Varanasi	 24.5.23
Shri Rana Oraon, Scientist-D, CPCB, Regional Directorate, Lucknow	 24/5/23
Dr. S. C. Shukla, Regional Officer, U.P Pollution Control Board, Varanasi	 24/5/23

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :11/01/2023 To 10/01/2028

Ref No. - 174835/UPPCB/Varanasi(UPPCBRO)/CTE/VARANASI/2023

Dated:- 12/01/2023

To ,

Shri PROLINA BARADA (Ex Director)
M/s PRAVEG COMMUNICATION LTD. (TENT CITY VARANASI)
TENT CITY VARANASI, PATCH 01 AND 02 OTHER SIDE OF GANGA RIVER (IN
FRONT OF ASSI GHAT), KATESAR, RAMNAGAR, VARANASI
VARANASI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19400453 dated - 11/01/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 25.295705 & 83.012813

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
ACCOMMODATION & HOSPITALITY	Numbers/Day	140
ACCOMMODATION & HOSPITALITY	Numbers/Day	140
CANWAS, WOOD, TENT MATERIALS	Metric Tonnes/Day	140

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
TENT CITY WITH 140 TENTS	140

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
ACCOMMODATION 7 HOSPITALITY	Numbers/Day	140	140

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (outside premises)	JAL NIGAM	38.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	38.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 10/01/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

Chief Environmental Officer, Circle-6

Dated:- 12/01/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action

RAM KUMAR

SINGH

Chief Environmental Officer, Circle-6

Digitally signed by RAM KUMAR SINGH
DN: cn=RAM KUMAR SINGH, o=U.P. Pollution Control Board, ou=Regional Office, email=ramkumar_singh@uppcb.gov.in, c=IN
Reason: I, RAM KUMAR SINGH, have signed the data.
Date: 2023.12.01 10:11:58 +05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :09/01/2023 To 08/01/2028

Ref No. - 174690/UPPCB/Varanasi(UPPCBRO)/CTE/VARANASI/2023

Dated:- 12/01/2023

To ,

Shri HIMANSHU AGRAWAL (PARTNER)
M/s LALLOOJI AND SONS (TENT CITY)
NIRAAN THE TENT CITY, PATCH-3, OTHER SIDE OF GANGA RIVER , KATESAR
, RAMNAGAR , VARANASI U.P.
VARANASI

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 19384171 dated - 09/01/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 25.299897 & 83.013641

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
DEVELOPE OF TENT CITY WITH 125 TENTS IN 10 HECTARE AREA (PATCH-3)	Numbers/Day	125

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
DEVELOPE OF TENT CITY WITH 125 TENTS	125

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NO NAY	Metric Tonnes/Day	00	00

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	PIPLENE	35.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	35.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 08/01/2028 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

